

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 545/252/ND/2018

In the matter of :

Utiba Software (India) Pvt. Ltd & Ors.

....PETITIONER

SECTION :

Under Section 252

Order delivered on 07.5.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Tech.)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned authorized representative for the appellant is present and moves this Appeal. It is represented by Ld. AR for the appellant that an advance copy of the appeal along with annexure has been duly served upon the respondent ROC and in relation to the same, the proof is available in the typed set of documents attached with the appeal. Perusal of the same shows that an advance copy of the appeal along with annexure has been duly served on the respondent ROC. Let a copy of this appeal be also furnished to the Income tax Department at the address which has been notified in the Notice Board of this Tribunal within a period of one week from today.

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For ascertaining the compliances of above order, let the matter be placed before the Ld. Registrar, NCLT after 4 weeks and after completion of pleadings by both the statutory authorities in the matter, let the matter be listed before this Tribunal for enquiry

- Sd -

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

- Sd -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.5.2018